PAPERS LAID ON THE TABLE

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table a copy of each of the following papers:

- (i) Report of the Government of India delegation to the 34th Session of the International Labour Conference, June 1951. [Placed in Library. See No. IV. R. 01 (214) S. 34.]
- (ii) Text of the Conventions and Recommendations adopted at the 34th Session of the International Labour Conference, June 1951. [Placed in Library. See No. I V. R. 01 (213) S. 34.]
- (iii) A statement on action proposed to be taken by the Government of India on the Conventions and Recommendations adopted by the International Labour Conference at its 34th Session held in June 1951. [Placed in Library. See No. IV R. 01 (213) S. 34.]

MR. CHAIRMAN: The Prime Minister will not be able to come and move the motion standing in his uame for another half an hour. He has asked us to adjourn till 11.30, as there is no other business before the House.

Prof. G. RANGA: You were pleased to inform the House that the Prime Minister had asked you to give us this assurance that he is already taking steps for the formation of an Andhra Province. May I request you and through you the Leader of the House to give us some time to get some more information from the Prime Minister and also give an opportunity to this House to express its views?

Mr. CHAIRMAN: I think that if you put a short notice question I will consider it.

SHRI P. V. NARAYANA: We would like to make a statement.....

MR. CHAIRMAN: You give a short notice question and I will consider it. What does it matter whether you make a statement or put a short notice question? Give a short notice question and I will consult the Prime Minister and see.....

SHRI P. V. NARAYANA: A short notice question will come up we do not know when.

MR. CHAIRMAN: I will see that it comes up soon if submitted.
II A.M.

The Council then adjourned till half past eleven of the clock.

The Council re-assembled at half past eleven of the clock, Mr. Chairman in the Chair.

OATH OF ALLEGIANCE TO QUEEN ELIZABETH -

Shri H. D. RAJAH (Madras): On a point of information from the Prime Minister. There was a fantastic nonsensical statement being made that our **Prime** Minister is going to take an oath of allegiance to Queen Elizabeth. I should like to know from the hon. Prime Minister categorically, as India is a part of the Commonwealth, as the Head of the Commonwealth is there any intention on the part of the Prime Minister to have any form of allegiance to that Lady or not?

MR. CHAIRMAN: The hon. Prime Minister has made a statement.

THE PRIME MINISTER (SHRI JAWAHARLAL NEHRU): If the hon. Member desires I will repeat. May I refer the hon. Member to the Constitution of India on this subject? There is nothing in the Constitution of India which refers to the Commonwealth or head of the Commonwealth or to anyone else. The person with the least knowledge of past events would of course brush this aside. Some things might have been said by a person who does not know, and who is ignorant.